

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.307**  
TO BE ANSWERED ON 03.02.2023

**CHILDREN CARE AND PROTECTION HOMES**

307. SHRI MADDILA GURUMOORTHY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state

- (a) whether the Ministry has formulated any definition about children in need of care and protection, if so, the details thereof;
- (b) whether the Ministry has established any children in need of care and protection homes, if so, the details thereof, State-wise including Andhra Pradesh;
- (c) the funds allocated for this project especially in Andhra Pradesh;
- (d) the number of children living at present in such homes in Andhra Pradesh; and
- (e) the number of such homes and children improved/increased during the last three years in the said State?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) : The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) (as amended in 2021) includes the provision of 'child in need of care and protection'. Section 2 (14) of the JJ Act, 2015 defines the 'child in need of care and protection' which is as under :

2 (14) "child in need of care and protection" means a child —

(i) who is found without any home or settled place of abode and without any ostensible means of subsistence; or

(ii) who is found working in contravention of the provisions of this Act or labour laws for the time being in force or is found begging, or living on the street; or

(iii) who resides with a person (whether a guardian of the child or not) and such person —

(a) has injured, exploited, abused or neglected the child or has violated any other law for the time being in force meant for the protection of child; or

(b) has threatened to kill, injure, exploit or abuse the child and there is a reasonable likelihood of the threat being carried out; or

(c) has killed, abused, neglected or exploited some other child or children and there is a reasonable likelihood of the child in question being killed, abused, exploited or neglected by that person; or

(iv) who is mentally ill or mentally or physically challenged or suffering from terminal or incurable disease, having no one to support or look after or having parents or guardians unfit to take care, if found so by the Board or the Committee; or

(v) who has a parent or guardian and such parent or guardian is found to be unfit or incapacitated, by the Committee or the Board, to care for and protect the safety and well-being of the child; or

(vi) who does not have parents and no one is willing to take care of and protect or who is abandoned or surrendered;

(vii) who is missing or run away child, or whose parents cannot be found after making reasonable inquiry in such manner as may be prescribed; or

(viii) who has been or is being or is likely to be abused, tortured or exploited for the purpose of sexual abuse or illegal acts; or

(ix) who is found vulnerable and has been or is being or is likely to be inducted into drug abuse or trafficking; or

(x) who is being or is likely to be abused for unconscionable gains; or

(xi) who is victim of or affected by any armed conflict, civil unrest or natural calamity; or

(xii) who is at imminent risk of marriage before attaining the age of marriage and whose parents, family members, guardian and any other persons are likely to be responsible for solemnisation of such marriage;

(b) : The State-wise details of Child Care Institutions established and funded under Mission Vatsalya Scheme for the children in need of care and protection including Andhra Pradesh, as on 31.03.2022, are at Annexure-I.

(c) : The fund released under Mission Vatsalay Scheme to the State of Andhra Pradesh during the year 2022-23 is Rs.19.76 Crores.

(d) : As per information received from the State Government of Andhra Pradesh, 1446 children are residing (as on 31.01.2023) in the homes meant for 'children in need of care and protection' in the State of Andhra Pradesh.

(e) : Number of Homes operational and Children covered during the last three years in the State of Andhra Pradesh is as under :

<b>Financial Year</b>	<b>No. of Homes</b>	<b>No. of Children</b>
2019-20	89	3356
2020-21	92	3012
2021-22	92	3069

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**ANNEXURE-I****ANNEXURE REFERRED TO IN REPLY TO PART (B) TO THE LOK SABHA UN-STARRED QUESTION NO.307 FOR 03.02.2023 RAISED BY SHRI MADDILA GURUMOORTHY REGARDING CHILDREN CARE AND PROTECTION HOMES**

**State-wise details of Child Care Institutions established and funded under Mission Vatsalya Scheme for the Children in Need of Care and Protection including Andhra Pradesh (As on 31.03.2022)**

S. No.	State/UT	Children Home	Specialized Adoption Agencies (SAAs)	Open Shelter
1	Andhra Pradesh	56	15	5
2	Arunachal Pradesh	5	2	0
3	Assam	35	18	5
4	Bihar	31	25	0
5	Chhattisgarh	42	12	9
6	Goa	15	2	2
7	Gujarat	59	13	3
8	Haryana	25	6	12
9	Himachal Pradesh	30	1	4
10	Jammu and Kashmir	11	2	0
11	Jharkhand	24	9	2
12	Karnataka	74	36	35
13	Kerala	19	8	3
14	Madhya Pradesh	46	27	9
15	Maharashtra	22	17	13
16	Manipur	47	9	17
17	Meghalaya	37	4	4
18	Mizoram	32	6	0
19	Nagaland	23	4	2
20	Odisha	83	27	12
21	Punjab	13	6	0
22	Rajasthan	60	33	20
23	Sikkim	14	3	3
24	Tamil Nadu	182	21	11
25	Tripura	19	6	4
26	Uttar Pradesh	38	24	13
27	Uttarakhand	9	5	4
28	West Bengal	62	26	38
29	Telangana	37	14	0
30	Andaman & Nicobar	10	1	0
31	Chandigarh	5	2	0
32	Dadra & Nagar Haveli and Daman & Diu	2	1	1
33	Ladakh	0	0	0
34	Lakshadweep	1	0	0
35	Delhi	24	3	9
36	Puducherry	23	2	1
	<b>Total</b>	<b>1215</b>	<b>390</b>	<b>241</b>

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